

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
KOLKATA BENCH "C", KOLKATA**

**BEFORE SHRI ABY T VARKEY, JUDICIAL MEMBER  
AND SHRI RAJESH KUMAR, ACCOUNTANT MEMBER**

**ITA No.1071/Kol/2019  
Assessment Year: 2013-14**

The Peerless General Finance & Investment Co. Ltd.  Peerless Bhavan, 3, Esplanade East, Kolkata – 700069.  <b>PAN: AABCT3043L</b>	Vs.	DCIT, Circle – 3(1), Kolkata
(Appellant)		(Respondent)

**Present for:**

Appellant by : Smt. Puja Somani, CA  
Respondent by : Shri Sailen Samaddar, ACIT

Date of Hearing : 02.03.2022  
Date of Pronouncement : 02.03.2022

**ORDER**

**PER RAJESH KUMAR, ACCOUNTANT MEMBER:**

The appeal by the assessee has been preferred against the order dated 08.03.2019 passed by Ld. CIT(A)-1, Kolkata (hereinafter referred to 'CIT(A)') which in turn arises out of the assessment order dated 11.02.2016 passed u/s 143(3) by the DCIT, Circle-3(1) (hereinafter referred to as the 'AO')

2. At the outset, the ld. counsel of the assessee submitted that the issue under challenge before the Tribunal has been allowed by Ld. CIT(A) in a rectification application filed by the assessee before Ld. CIT(A). Therefore, the assessee may be allowed to withdraw this appeal. The Ld. DR also fairly conceded to this. Accordingly, the appeal of the assessee is dismissed as withdrawn.

3. In the result, the captioned appeal of the assessee is dismissed as withdrawn.

**Order pronounced in the open court on 02.03.2022.**

**Sd/-**  
**(A. T. VARKEY)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(RAJESH KUMAR)**  
**ACCOUNTANT MEMBER**

Kolkata, Dated: 02.03.2022.  
Biswajit, Sr. P.S.

Copy to: The Appellant  
The Respondent  
The CIT, Concerned, Kolkata  
The CIT (A) Concerned, Kolkata  
The DR Concerned Bench

//True Copy//

By Order

Assistant Registrar  
ITAT, Kolkata Benches, Kolkata